

confirmed return tickets issued to them in the Gulf countries face problems in getting seats only in the following circumstances :

- (i) If the tickets have been confirmed by the issuing office in the Gulf countries without receiving confirmation from Indian Airlines ;
 - (ii) If a passenger has not re-confirmed the ticket in accordance with the procedure laid down by Indian Airlines.
- (c) Complaints of a general nature have been received.
- (d) The complaints are under investigation by the Indian Airlines.

Transaction of Bill Drawn by Jain Vanaspati Ltd. on Hindustan Lever Ltd.

9827. SHRIMATI GEETA MUKHERJEE : Will the Minister of FINANCE be pleased to state :

(a) whether his attention has been drawn to a newsitem appeared in the 'Times of India' on October 17, 1983 regarding the transaction of a Bill drawn by Jain Shudh Vanaspati Ltd. for Rs. 1.07 crores on Hindustan Lever Ltd. ;

(b) if so, whether any investigation has been conducted into the matter ; and

(c) if so, the results thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c) Information is being collected and to the extent available and permissible will be laid on the Table of the House.

Refusal of AEPC to Incorporate a New Article

9828. SHRI ANANDA PATHAK : Will the Minister of COMMERCE be pleased to state :

(a) whether the Apparels Export Promotion Council has refused to incorporate a new Article as follows as per the Ministry of Commerce directive under O.M. No. 6/1/MDA/C2 dt. 4 January, 1982 in their

Extraordinary general meeting held on 5 January, 1984. The Government will have the power :

- (i) to give direction to the Council as to the exercise and performance of its functions and to ensure that the Council gives effect to such directions ;
- (ii) to call for such reports, returns and other informations with respect to the property and other activities of the Council as may be required from time to time ;
- (iii) to approve the Council's Revenue & Capital Budget, i.e. the Revised Estimates and Budget Estimates ; and
- (iv) to approve agreements involving Foreign Collaboration, if any, proposed to be entered into by the Council" ; and

(b) what the Government proposed to do now as all other Councils have adopted the above provisions in their Articles ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR) : (a) and (b) Apparels Export Promotion Council has informed that the extraordinary General Meeting held on 5-1-84 deferred consideration of the matter till the next General Body Meeting of the Council.

Demands of Officers Association in Indian Overseas Bank, Madras

9829. SHRI BHEEKHABHAI : Will the Minister of FINANCE be pleased to state ;

(a) whether the Managing Director had gone abroad, when he was aware that Officers' Association in the Indian Overseas Bank, Madras, were to go on mass casual leave from 18th January, 1984 ;

(b) whether on 24th January, 1984 when six regions of this Bank i.e. Delhi, Haryana, Punjab, Tamil Nadu, Chandigarh and Trichy were paralysed at the Central Office in Madras, even the Executive Director was not present and was on tour in U.P. ;

(c) if so, the reasons therefor ; and

(d) the latest position of the demands of the Officers' Association with details of the demands settled and the demands pending and action being taken to sort out the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (d) The Indian Overseas Bank has reported that the Officers' Association of the bank had embarked upon an agitational Campaign on 19.1.1984 as a sequel to an order of suspension and the charge-sheet proposed to be served on one of the Branch Managers in Kerala. The Managing Director of the Bank had to leave for Indonesia and Malaysia on 18th January, 1984 for attending to important official assignments for which appointments had already been fixed and for which he had already obtained Government's permission. An agitation in the form of mass casual leave was resorted to by the officers of branches in Kerala on 19.1.84 and this was followed by mass casual leave taken by the officers in Madras region and the Central Office on 20.1.1984 and by the officers of certain other regions including Delhi and Chandigarh on 23.1.1984. The Executive Director who was present at the Headquarter on 19th and 20th January, 1984 left for Delhi/Lucknow on 21st night on some important official assignments after making necessary internal arrangements for meeting the situation in the affected regions. The agitation was withdrawn by the officers association on 24.1.1984 after revocation of the suspension of the concerned Branch Manager by the Disciplinary Authority. According to the bank, there was no other issue/demand involved in the Officers' decision to agitate on 19.1.84.

Distinction Made in Payment of Compensation on Taking Over of Mysore Spinning and Weaving Mills, Bangalore and Maruti Limited.

9830. SHRI ATAL BIHARI VAJPA-YEE : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that while Government nationalised Mysore Spinning

and Weaving Mills in Bangalore on 1-4-1974, a compensation of Rs. 84,97,000 which covers only Government dues was paid against Rs. 4 crores assets of the mills while the Maruti Limited was paid Rs. 4 crores against its meagre assets ;

(b) reasons of the apparent distinction in fixing the compensation amount ;

(c) formulae and guidelines for fixing the compensation amount while an industry is taken over ;

(d) what was left for payment to shareholders from the compensation paid to the Mysore Mills, after payment of Government dues from the compensation ; and

(e) how many months after nationalisation compensation was paid to (i) Mysore Spinning and Manufacturing Mills and (ii) M/s. Maruti Co. Ltd. ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NĪHAR RANJAN LASKAR) : (a) to (c) The amount payable to the owners of Mysore Spinning and Manufacturing Mills Bangalore under Sick Textile Undertakings (Nationalisation) Act, 1974, is Rs. 84.97 lakhs. The amount payable to the Maruti Limited Company under the Maruti Limited (Acquisition and Transfer of Undertaking) Act, 1980, is Rs. 434 lakhs. These amounts have been provided as per the provisions of the respective enactments.

(d) and (e) In the case of Mysore Spinning and Manufacturing Mills, the Commissioner of Payments appointed under the Sick Textile Undertakings (Nationalisation) Act, 1974, for the purpose of disbursing the amounts payable to the owners of each sick textile undertaking in accordance with the priorities specified in the Second Schedule has not been able, to settle the claims so far on account of the stay orders granted by the Supreme Court in a writ petition filed by the Company.

In the case of Maruti Company Limited, the Commissioner of Payments appointed under the Maruti Limited (Acquisition and Transfer of Undertaking) Act, 1980, is taking necessary action to discharge the liabilities out of the amount of Rs. 434 lakhs.